

ITEM NO.3 Court 10 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 253/2021

TIKAM SINGH @ TINKU & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and IA No.67977/2021-GRANT OF BAIL and IA
No.67978/2021-EXEMPTION FROM FILING O.T.)

Date : 08-07-2021 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Rishi Malhotra, AOR

For Respondent(s) Ms. Garima Prashad, Sr. Adv.
Mr. Pradeep Misra, Adv.
Mr. Suraj Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is not in dispute that the 13 petitioners have been held by Juvenile Justice Board to be juveniles at the time of the commission of the offence.

The 13 petitioners shall immediately be released on interim order bail on furnishing personal bonds.

Affidavit in opposition, if any, be filed within two weeks.

Reply, thereof, if any, be filed in one week.

Thereafter, let the matter be listed on the following working day.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER(NSH)